

state of their economies, the comparative ease with which capital formation takes place in these countries, the availability of basic and heavy industries on a large scale in these countries; etc.

(b) and (c) The policy of Government with regard to setting up of industries in Public Sector is contained in the Industrial Policy Resolution, 1956.

As regards the performance of Public Enterprises, no generalisation is possible. While some enterprises might not have done so well, others have done very well.

The performance of Public Enterprises is kept under constant review with a view to increasing their efficiency and profitability.

खेतड़ी तांबा परियोजना

*311. श्री सुन्दर सिंह भंडारी : क्या पेट्रोल तथा रसायन और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खेतड़ी तांबा परियोजना के अधीक्षक ने अपने पद से त्याग पत्र दे दिया है ; और

(ख) यदि हां तो उसके क्या कारण है ?

†[KHETRI COPPER PROJECT

*311. SHRI SUNDER SINGH BHANDARI: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that the Chief of Khetri Copper Project has resigned from his post; and

(b) if so, what are the reasons therefor?

पेट्रोल तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) . (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

†[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): (a) No, Madam.

(b) Does not arise.]

ENHANCED FINANCIAL POWERS FOR STATES

*312. SHRI SITARAM JAIPURIA:
SHRI S. A. KHAJA MOHI-
DEEN:
SARDAR D. K. JADHAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that State Government are pressing the Central Government for delegating more financial powers to them;

(b) if so, the names of the States which have so far pressed the Central Government in this regard; and

(c) The reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) Suggestions for a review of the devolution of revenues from the Centre to the States have been made by several States from time to time.

(c) Certain aspects of financial relationship between the Centre and the States are now under examination by the Finance Commission and the position would be reviewed by the Central Government in the light of their recommendations.

The Administrative Reforms Commission is also studying the question

of Centre State financial relationship and would be making recommendations on this subject.

BURMAH SHELL Co.

*313. SHRI T. V. ANANDAN: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that there will be reduced product availability in the Burmah Shell Co. India and a rigid form of price control which is likely to arise, when the present Oil Price Enquiry Commission reports towards the end of this year;

(b) whether it is a fact that the Government/IOC have placed restriction on supply of indigenous petroleum products to M/s. Burmah Shell on product exchange basis;

(c) if so, the reasons therefor; and

(d) if the answer to part (b) above be in the negative what circumstances led the Burmah Shell Co. to come to the conclusion referred to in part (a) above?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): (a) The product availability with any oil company, including Burmah Shell is not a function of Price control, but is related to the amount of crude processed at its refinery. No reduction has been made in the crude to be refined at Burmah Shell Refinery at Trombay.

(b) No, Madam.

(c) Does not arise.

(d) Burmah Shell Company has not reported to the Government any conclusion in terms of part (a) of this question.

क एण्ड्रूजगंज, नई दिल्ली के सरकारी क्वार्टरों के अलाटियों के चालान

314. श्री राजनारायण : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण

आवास और नगर विकास मंत्री यह बताने कृपा करेगा कि .

(क) क्या यह सच है कि जुलाई और अगस्त, 1968 के महीने में एण्ड्रूजगंज, नई दिल्ली की सरकारी कालोनी के ऐसे क्वार्टरों के बारे में चालान जारी किये गये हैं, जिनमें अलाटियों के स्थान पर किरायेदार रह रहे थे ;

(ख) क्या यह भी सच है कि उक्त कालोनी में आज भी अलाटियों की बजाय बहुत से किरायेदार रह रहे हैं ;

(ग) क्या यह भी सच है कि उन क्वार्टरों में से जिनके बारे में चालान जारी किये गये थे, केवल हरिजन अलाटियों की अलाटमेट ही रद्द की गई; और

(घ) यदि, नहीं तो किन-किन अलाटियों के नाम चालान जारी किये गये तथा किन-किन अलाटियों की अलाटमेट रद्द कर दी गई और ऐसे क्वार्टरों की संख्या कितनी है ?

†† CHALLANS AGAINST ALLOTTEES OF GOVERNMENT QUARTERS, ANDREWS GANJ, NEW DELHI

*314. SHRI RAJNARAIN: Will the Minister of HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that in the months of July and August, 1968, challans were issued in respect of such quarters in the Government Colony of Andrews Ganj, New Delhi, in which instead of the allottees, tenants were residing;

(b) whether it is also a fact that many tenants are still residing in the said colony instead of the allottees;

(c) whether it is also a fact that out of the quarters for which chal-